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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P. (CRL) 2195/2020 & CRL.M.A. 18056/2020, CRL.M.A.  
18057/2020, CRL.M.A. 2855/2021  
KISMATUN ..... Petitioner

Through: Ms. Vrinda Grover with Mr. Soutik  
Banerjee and Ms. Devika Tulsiani,  
Advocates.

versus

STATE OF NCT OF DELHI THROUGH HOME DEPARTMENT &  
ORS. .... Respondents

Through: Mr. Amit Prasad, SPP with Mr.  
Rajesh Deo, DCP South East and  
ACP Pankaj Arora, PS: Crime  
Branch.

**CORAM:**

**HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI**

**ORDER**

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**09.04.2024**

Further to what was recorded in order dated 07.03.2024, the court has heard the respondents in-chambers.

Mr. Amit Prasad, learned SPP accompanied by Mr. Rajesh Deo, presently DCP (South East) and Mr. Pankaj Arora, ACP Crime Branch, have taken the court through certain documents, CCTV footage and other material relating to the on-going investigation. They have also shared with the court certain aspects of the investigation. They pray that the material and the status of the investigation not be shared with the petitioner, at least at this stage.

Certain proposed actions in relation to the investigation have been explained to the court. Mr. Prasad submits that they would proceed expeditiously on those lines.



Subsequently, Ms. Vrinda Grover, learned counsel for the petitioner has also joined the in-chambers hearing. The court has briefly explained to Ms. Grover the outline of what has transpired in the course of the in-chambers hearing.

Ms. Grover submits, that all else apart, a thorough investigation in relation to the death of Faizan brooks no further delay.

Ms. Grover has filed a 01 page synopsis, as directed earlier.

Ms. Grover has also drawn attention of the court to a recent judgment of the Supreme Court in *Awungshi Chirmayo and Anr. vs. Government of NCT of Delhi and Ors.*<sup>1</sup>, to submit that in a similar case, though investigation was already in the hands of a special investigation team, the Supreme Court has considered it appropriate to handover the matter to the Central Bureau of Investigation, based on the premise that even if the investigation was fair in that case, it was seen to be ineffective.

For further proceedings, re-notify on 08<sup>th</sup> May 2024.

**ANUP JAIRAM BHAMBHANI, J**

**APRIL 9, 2024**

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<sup>1</sup> 2024 INSC 249